

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "B" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA.No.822/Del./2017
Assessment Year 2008-2009

M/s. Cellnext Solutions Ltd., New Delhi. PAN AABCC3935G C/o. UNEXPLAINED CASH CREDIT & Associates LLP, 1315, Ansal Tower, 38, Nehru Place, New Delhi – 110019	vs	The Income Tax Officer, Ward – 5 (4), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Anil Jain, FCA And Shri Ram Avtar Sharma, FCA
For Revenue :	Ms. Ashima Neb, Sr. D.R.

Date of Hearing :	04.12.2019
Date of Pronouncement :	04.12.2019

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-2, New Delhi, Dated 10.10.2016, for the A.Y. 2008-2009.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal and an endorsement to that effect is made in the appeal papers.

3. In view of the above, appeal of assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 04th December, 2019

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT "B" Bench
6.	Guard File

// BY Order //

Asst. Registrar : ITAT Delhi Benches :
Delhi.